

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 153/2024

KALVAKUNTLA KAVITHA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and IA No.71832/2024-GRANT OF INTERIM RELIEF)

Date : 22-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Vikram Chaudhri, Sr. Adv.
Mr. J. Rama Chandra Rao, Sr. Adv.
Mr. Nitesh Rana, Adv.
Mr. P. Mohith Rao, AOR
Mr. J. Akshitha, Adv.
Mr. Keshavam Chaudhri, Adv.
Mr. Rishi Sehgal, Adv.
Ms. Arveen Sekhon, Adv.
Mr. Adit Pujari, Adv.
Mr. Aprajitha Jamwal, Adv.
Mr. Deepak Nagar, Adv.
Mr. Hargun Sandhu, Adv.
Mr. Digvijay Singh, Adv.
Mr. Nikita Gill, Adv.
Mr. Rishab Tewari, Adv.
Ms. Muskaan Khurana, Adv.
Mr. Varun Varma, Adv.
Mr. Shubham Rajhans, Adv.
Mr. Hitesh Kumar Sharma, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Issue notice and tag with Writ Petition (Cr1.) No. 65/2023

"Govind Singh v. Union of India and Another".

Counter affidavit, if any, will be filed within a period of six weeks after service of the notice.

Rejoinder affidavit, if any, may be filed within a period of six weeks after service of the counter affidavit/reply.

It will be open to the petitioner - Kalvakuntla Kavitha to move before the trial court or invoke any other remedy for grant of bail as permissible in law. If any such application is filed, the same will be considered expeditiously and in accordance with law. All pleas and contentions are left open.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR